

State Vs Ajay Pal  
FIR NO: 678/15  
Under Section: 302/306/120B/34 IPC  
PS: Subzi Mandi

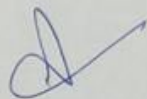
30.04.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State  
Ms Vandana, Ld. Counsel for accused/applicant.

Report of IO received. As per same, no specific date of surgery of father of accused has been fixed.

After arguing for some time, Ld. Counsel for applicant submits that she would move the application afresh once the date of surgery is fixed and presently she is withdrawing the present application.

In these circumstances, application stands disposed off as withdrawn. Copy of this order be given dasti to counsel for applicant.

  
Anuj Agrawal  
ASJ-03(Central)  
Tis Hazari courts Delhi  
30.04.2020

State Vs Bhupender Singh Chauhan  
FIR NO: 84/19  
Under Section: 420/467/468/471/120-B IPC  
PS: I.P.Estate

30.04.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State  
Sh. Pradeep Sharma, counsel for  
applicant/accused.

Sh. Sanjay Rathi, counsel for complainant.

IO Inspector Ashok Kumar in person.

IO SI Murtja of cross FIR no. 37/12 PS EOW in  
person.

The relevant record of the cross FIR no. 37/12 PS  
EOW has not been received. As per the report, the said  
record has been sent to copying agency. It is submitted by  
counsel for accused that matter cannot be adjourned  
repeatedly for want of said records.

Since the records could not be received as the  
normal functioning of the court is suspended, therefore, I  
deem it fit that report regarding cross FIR number 37/12 be  
filed by concerned Investigating Officer which would be  
essential for adjudicating the present bail application.

Let the same be filed by 02.05.2020.

Put up for hearing on 02.05.2020.



Anuj Agrawal  
ASJ-03(Central)  
Tis Hazari courts Delhi  
30.04.2020

State Vs Himanshu @ Gullu  
FIR NO: 81/16  
Under Section: 392/397/34 IPC  
PS: Gulabi Bagh

30.04.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State  
Sh. Himanshu Saxena, Ld. Counsel for  
applicant/accused.

Report of Investigating Officer filed and perused.  
The allegations against accused are under Section  
392/397/411/34 IPC and 25 Arms Act. Accused is in custody  
since 27.06.2016.

The robbery was committed in a house at around  
07:30 PM, therefore, attracts first part of section 392 IPC  
which provides for imprisonment for a maximum period of  
10 years whereas minimum imprisonment is 07 years in  
terms of Section 397 IPC. Other offences involved are  
punishable with lesser imprisonment. The case of  
applicant/accused is covered by the criteria as laid down by  
high power of committee vide minutes dated 07.04.2020.  
Accordingly, accused is admitted on interim bail for a period  
of 45 days on furnishing personal bond in the sum of  
Rs. 20,000/- to the satisfaction of concerned jail  
superintendent. On expiry of period of interim bail, accused  
shall surrender.

Copy of the order be sent to concerned jail  
superintendent for compliance. One copy be given dasti to  
counsel for accused/applicant.

  
Anuj Agrawal  
ASJ-03(Central)  
Tis Hazari courts Delhi  
30.04.2020

State Vs Rahul Sharma

FIR NO: 339/19

Under Section: 395/397/120B/412/34 IPC & 25/54/59 Arms Act

PS: Darya Ganj

30.04.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State  
Sh. Sanjay Madaan, Ld. Counsel for applicant  
Counsel has been heard through VC.

Investigating Officer has requested for grant of some more time for filing of reply in terms of directions dated 27.04.2020. Even no reply has been received from concerned jail superintendent with regard to averments made in para no. 8 and 9 of the bail application.

Let the reply by IO /SHO as well as by concerned jail superintendent be filed by next date of hearing i.e. **02.05.2020** without fail in terms of directions dated 27.04.2020.

Put up for hearing on 02.05.2020.



Anuj Agrawal  
ASJ-03(Central)  
Tis Hazari courts Delhi  
30.04.2020

State Vs Akash  
FIR NO: 106/12  
Under Section: 302/307/186/353/333/109/34 IPC  
PS: Kamla Market

30.04.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State  
Sh Aman Madaan, Id. Counsel for applicant (through  
VC)

Arguments for grant of interim bail has been heard through VC. Applicant is seeking interim bail on the limited ground that his father is 55 years is diabetic and there is no one in the family to take care of his father.

Reply of the investigating officer has been perused. As per the same, during visit the father of the applicant was found alone at the home. The sisters of the accused are stated to be residing at different place which fact has been verified by the investigating officer. The mother of the accused is stated to have been confined to place of his employer at Kotla Mubarakpur, due to lockdown. The medical records of the father of the accused has been verified by the investigating officer from the concerned hospital.

A perusal of the medical record reveals that there is a history of non passing of stool for four days and abdomen pain. Therefore, considering the facts and circumstances of the case and condition of father of accused, applicant/accused is admitted to interim bail for 30 days on furnishing of personal bond/ surety bond for sum of Rs.20,000/- each for the satisfaction of Duty MM or the concerned Magistrate deputed on jail duty.

Application stands disposed off accordingly. Copy of the order be sent to concerned jail superintendent for intimation.

  
Anuj Agrawal  
ASJ-03(Central)  
Tis Hazari courts Delhi  
30.04.2020

State Vs Muzaffar  
FIR NO: 79/18  
Under Section: 328/379/411/34 IPC  
PS: Kotwali

30.04.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State  
Sh. Vinay Kumar, Ld. Counsel for applicant.

Report of Investigating Officer filed in terms of the directions dated 28.04.2020. As per the same, accused is on bail in FIR no. 196/2018, PS Seemapuri. In the present case, accused is in custody since 24.04.2018.

The offence under Section 328 IPC attracts a maximum punishment of 10 years and other offences are punishable with lesser imprisonment. The case of applicant/accused is covered by the criteria as laid down by high power of committee vide minutes dated 07.04.2020. Accordingly, accused is admitted on interim bail for a period of 45 days on furnishing personal bond in the sum of Rs.20,000/- to the satisfaction of concerned jail superintendent. On expiry of period of interim bail, accused shall surrender.

Copy of the order be sent to concerned jail superintendent for compliance. One copy be given dasti to counsel for accused/applicant.



Anuj Agrawal  
ASJ-03(Central)  
Tis Hazari courts Delhi  
30.04.2020

State Vs Ashok Kumar

FIR NO: 74/18

Under Section: 420/468/471IPC & 18(a)/27(b)(11)/27(c) Drug  
and Cosmetics Act.

PS: Crime Branch

30.04.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State

Sh. Naresh Kumar, Ld. Counsel for applicant Ashok  
Kumar

The case is titled as State vs Bijender Singh & ors  
wherein Ashok Kumar is one of the accused.

The counsel has been heard through VC. Reply has  
not been filed by investigating officer. Same be filed without  
fail by concerned investigating officer by next date of  
hearing i.e. **02.05.2020**.



Anuj Agrawal  
ASJ-03(Central)  
Tis Hazari courts Delhi  
30.04.2020

State Vs Rizwan Khan  
FIR NO: 134/15  
Under Section: 395/397/34 IPC  
PS: Lahori Gate

30.04.2020

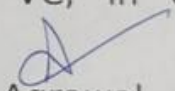
**Fresh application under Section 439 Cr.P.C for grant of interim bail has been received on behalf of accused/applicant**

Present: Sh. Alok Saxena, Ld. Additional PP for the State  
Sh. Amjad Khan, Ld. counsel for applicant/accused.

Let the reply be filed by Investigating officer/SHO by next date of hearing.

The reply shall inter alia mention the response of the state qua the averments made at para no. 3 to 5 of the bail application.

Put up on **08.05.2020** through VC, in case lockdown period is extended.

  
Anuj Agrawal  
ASJ-03(Central)  
Tis Hazari courts Delhi  
30.04.2020



State Vs Mohd. Javed  
FIR NO: 139/11  
Under Section: 364A/302/394/201/120B/34 IPC  
PS: I.P. Estate

30.04.2020

**Fresh application under Section 439 Cr.P.C for grant of bail has been received on behalf of accused/applicant**

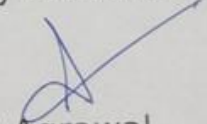
Present: Sh. Alok Saxena, Ld. Additional PP for the State  
Sh. Ajay Verma, Ld. counsel for applicant/accused.

Let the reply be filed by Investigating officer/SHO by next date of hearing.

The reply shall inter alia mention the response of the state qua the averments made at para no. 3 to 7 of the bail application.

Put up on **06.05.2020** through VC, in case lockdown period is extended.

The concerned office people shall also verify the copy of the order dated 24.04.2020 passed by Hon'ble High Court in bail application no. 790/2020.

  
Anuj Agrawal  
ASJ-03(Central)  
Tis Hazari courts Delhi  
30.04.2020

State Vs Liyakat Ali @ Imran  
FIR NO: 29/20  
Under Section: 376/506 IPC  
PS: Civil Lines

30.04.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State  
Sh. Yash Kumar, Ld. Counsel for applicant/accused.  
Arguments heard.

It is submitted by Ld. Counsel that memorandum of appearance bears his signatures also and he has instructions from main counsel to argue the bail application.

During course of arguments, Ld. Counsel for applicant seeks liberty to withdraw the present bail application. Accordingly bail application is disposed off as withdrawn.

Copy of order be given dasti to Ld. Counsel for applicant/accused.



Anuj Agrawal  
ASJ-03(Central)  
Tis Hazari courts Delhi  
30.04.2020

State Vs Anuj Kumar  
FIR NO: 84/20  
Under Section: 376/328 IPC  
PS: Nabi Karim

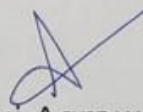
30.04.2020

**Fresh application under Section 439 Cr.P.C for grant of bail has been received on behalf of accused/applicant**

Present: Sh. Alok Saxena, Ld. Additional PP for the State  
None for applicant

Investigating Officer/SHO to file reply.

Put up for regular hearing on 06.05.2020.

  
Anuj Agrawal  
ASJ-03(Central)  
Tis Hazari courts Delhi  
30.04.2020

State Vs Harpreet Singh & ors.  
FIR NO: 143/13  
Under Section: 364-A/120B/342/328/323/34 IPC  
PS: Rajinder Nagar

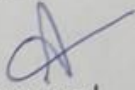
30.04.2020

**Fresh application under Section 439 Cr.P.C for grant of regular bail has been received on behalf of accused/applicant.**

Present: Sh. Alok Saxena, Ld. Additional PP for the State  
Sh. Diwakar Chaudhary, Ld. LAC for  
accused/applicant.

Investigating Officer/SHO to file reply.

Put up for regular hearing on 19.05.2020.

  
Anuj Agrawal  
ASJ-03(Central)  
Tis Hazari courts Delhi  
30.04.2020

State Vs Raj Bahadur

FIR NO: 130/14

Under Section: 419/420/365/392/395/412/120B/34 IPC

PS: Kamla Market

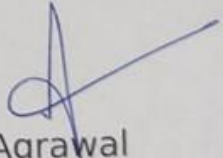
30.04.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State  
Sh. Rajan Bhatia, Ld. Counsel for  
applicant/accused.

Accused is seeking interim bail for 40 days on the ground that his wife is hospitalized at Siddhi Vinayak Hospital, Ballabgarh and there is no other male/female member in the family to look after his ailing wife in the hospital as well as his two minor children at home.

Report of IO perused. As per same, medical documents filed by applicant were found genuine. However, the report of IO is silent whether any male or female adult member is available in the family of accused to look after his ailing wife and his minor children. In these circumstances, concerned SHO/investigating Officer shall verify the said aspect (whether any male or female adult member is available in the family of accused or not) without fail and shall file his report by next date of hearing i.e. **06.05.2020.**

Copy of the order be sent to SHO/IO for compliance.

  
Anuj Agrawal  
ASJ-03(Central)  
Tis Hazari courts Delhi  
30.04.2020


State Vs Zuhaid @ Makku @ Danish  
FIR NO: 170/19  
Under Section: 307 IPC & 25/54/59 Arms Act  
PS: Lahori Gate

30.04.2020

**Fresh application under Section 439 Cr.P.C for grant of interim bail has been received on behalf of accused/applicant**

Present: Sh. Alok Saxena, Ld. Additional PP for the State  
Sh. Faraz Khan, Ld. Proxy counsel for applicant.  
Investigating Officer/SHO to file reply.  
Put up for regular hearing on 08.05.2020.

In case, the lockdown is extended beyond 03<sup>rd</sup> May, 2020, the hearing is fixed through VC as requested by counsel for applicant/accused.

  
Anuj Agrawal  
ASJ-03(Central)  
Tis Hazari courts Delhi  
30.04.2020


State Vs Lalit  
FIR NO: 53/17  
Under Section: 302/34 IPC  
PS: Subzi Mandi Railway Station

30.04.2020

**Fresh application under Section 439 Cr.P.C for grant of interim bail has been received on behalf of accused/applicant**

Present: Sh. Alok Saxena, Ld. Additional PP for the State  
Sh.Vipul Sharma,Ld.counsel for applicant/accused.  
IO/SHO to file detailed reply with regard to averrments made at para no. 4 to 11 of bail application.

Put up for hearing on **02.05.2020 through VC.**

  
Anuj Agrawal  
ASJ-03(Central)  
Tis Hazari courts Delhi  
30.04.2020

State Vs Gautam  
FIR NO: 383/13  
Under Section: 363/364A/302/120-B/201/34 of IPC  
PS: Burari

30.04.2020

**Fresh application under Section 439 Cr.P.C for grant of interim bail has been received on behalf of accused/applicant**

Present: Sh. Alok Saxena, Ld. Additional PP for the State  
Sh. Varun Gupta, Ld. Counsel for  
accused / applicant.

Reply of investigating officer perused.

The counsel is seeking interim bail of 30 days on the ground that accused has minor child and wife and there is no one in the family to look after them. As per the counsel, the house of applicant falls in red zone and accused has to make all arrangements for his family.

As per report of investigating officer, the charge sheet has been filed against accused/applicant and another accused under section 302/201/363/364-A/419/468/471/120-B IPC for kidnapping a minor victim for ransom and later on, he was murdered.

The reasons cited by applicant for grant of interim bail does not disclose good ground to be entertained. The accused is in custody since 23.09.2013 and therefore, it has remained unexplained as to how the situation of his family members has changed due to current Pandemic when they are managing themselves without accused since 23.09.2013. It appears that the grounds taken by accused are nothing but a desperate attempt to come out on bail under the garb of pandemic. The allegations against the accused are grave and serious and the reasons cited by applicant for grant of interim bail are without any merit. **Accordingly, the application stands dismissed.**

Copy of the order be given dasti to Ld. Counsel for accused/applicant.

Anuj Agrawal  
ASJ-03(Central)  
Tis Hazari courts Delhi  
30.04.2020



State Vs Amit Kumar Singh  
FIR NO: 362/15  
Under Section: 419/420/468/471 IPC  
PS: Karol Bagh

30.04.2020

**Fresh application under Section 439 Cr.P.C for grant of bail has been received on behalf of accused/applicant**

Present: Sh. Alok Saxena, Ld. Additional PP for the State  
None for applicant.

The averments made in the application perused. All the offences involved are triable by Magistrate. Though, an application for grant of statutory bail in terms of Section 167(2) Cr.P.C was moved by applicant previously before concerned MM, (later on dismissed by Ld. MM), however, there is nothing in the present application to suggest if any application in terms of Section 437 Cr.P.C has been moved before concerned Magistrate or Duty MM.

Hence, put up for clarifications in this regard on 02.05.2020.



Anuj Agrawal  
ASJ-03(Central)  
Tis Hazari courts Delhi  
30.04.2020

State Vs Adil Hussain  
FIR NO: 169/19  
Under Section: 377/506 IPC  
PS: Chandni Mahal

30.04.2020

**Fresh application under Section 439 Cr.P.C for grant of bail has been received on behalf of accused/applicant**

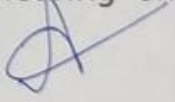
Present: Sh. Alok Saxena, Ld. Additional PP for the State  
Sh. M.A Qureshi, Ld. Counsel for  
accused/applicant.

Reply of Investigating Officer perused.

I can recall that the application was sent to me by concerned co-ordinator through e-mail on 29.04.2020 for deciding whether the same is required to be listed today. I can further recall that the matter was directed to be listed after 03<sup>rd</sup> May, 2020 being not found urgent in nature. However, the reply of IO is on record.

In these circumstances, concerned official shall explain how the same has been filed by investigating officer without there being any direction by this court for filing of same.

In the meantime, put up for regular hearing on 11.05.2020.

  
Anuj Agrawal  
ASJ-03(Central)  
Tis Hazari courts Delhi  
30.04.2020

State Vs Manish @ Munshi  
FIR NO: 491/15  
Under Section: 307/34 IPC  
PS: Subzi Mandi

30.04.2020

**Fresh application under Section 439 Cr.P.C for grant of interim bail has been received on behalf of accused/applicant**

Present: Sh. Alok Saxena, Ld. Additional PP for the State  
Sh. Gaurav Deval, Ld. Counsel for applicant/accused.

SHO/Investigating Officer to file reply.

Put up on 02.05.2020.



Anuj Agrawal  
ASJ-03(Central)  
Tis Hazari courts Delhi  
30.04.2020

State Vs Shyama  
FIR NO: 75/19  
Under Section: 21/61/85 NDPS Act  
PS: Nabi Karim

30.04.2020

**Fresh application under Section 439 Cr.P.C for grant of interim bail has been received on behalf of accused/applicant**

Present: Sh. Alok Saxena, Ld. Additional PP for the State  
Sh. Gaurav Deval, Ld. Counsel for applicant/accused.

SHO/Investigating Officer to report. Jail superintendent shall also file his report regarding medical condition of accused.

Put up for regular hearing on 11.05.2020.

  
Anuj Agrawal  
ASJ-03(Central)  
Tis Hazari courts Delhi  
30.04.2020

State Vs Kanhaie Jha  
FIR NO: 73/17  
Under Section:392/397/411 IPC  
PS: Gulabi Bagh

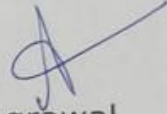
30.04.2020

Present: Sh. Alok Saxena, Ld. Additional PP for the State

Report regarding verification of bail bond perused. The address of surety has been verified. However, IO is not satisfied with her soundness.

The copy of the FDR of Rs. 15,000/- is on record. Same is in the name of surety. In these circumstances, I am satisfied with her soundness. Accordingly, surety bond stands accepted.

Concerned jail superintendent shall release the accused, if not required in any other case. Copy of the order be sent to concerned jail superintendent for compliance.

  
Anuj Agrawal  
ASJ-03(Central)  
Tis Hazari courts Delhi  
30.04.2020

State Vs Jarnail Singh @ Jally  
FIR NO: 309/19  
Under Section: 15/25/29 of NDPS Act  
PS: Crime Branch

30.04.2020

**Fresh application under Section 439 Cr.P.C for grant of interim bail has been received on behalf of accused/applicant**

Present: Sh. Alok Saxena, Ld. Additional PP for the State  
Sh. Hitesh Sharma, Ld. Counsel for applicant/accused.

Let the reply be filed by Investigating officer/SHO by next date of hearing.

The reply shall inter alia mention the response of the state qua the averments made at para no. 10 of the bail application.

Put up on **11.05.2020** through VC, in case lockdown period is extended.

  
Anuj Agrawal  
ASJ-03(Central)  
Tis Hazari courts Delhi  
30.04.2020